

[Shri K. S. Ramaswami]

No. G.S.R. 1632 in Gazette of India dated the 19th July 1969.

(iv) The Seventh Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 1633 in Gazette of India dated the 19th July, 1969.

(v) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 1969, published in Notification No. G.S.R. 1634 in Gazette of India dated the 19th July, 1969.

(vi) The Sixth Amendment of 1969 to the Indian Police Service (Pay) Rules, 1954, published in Notification No. G. S. R. 1635 in Gazette of India dated the 19th July, 1969.

[Placed in Library. See No. LT—1474/69].

(2) A copy of the Union Public Service Commission (Exemption from consultation) Amendment Regulations, 1969, published in Notification No. G.S.R. 1433 in Gazette of India dated the 21st June, 1969, under clause (5) article 320 of the Constitution, together with an explanatory note. [Placed in Library. See No. LT—1475/69]

12.48 hrs.

MESSAGE FROM RAJYA SBBHA

SECRETARY : Sir, I have to report the Messages received from the Secretary of Rajya Sabha :

(i) "In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th July, 1969, agreed to the following amendments made by the Lok Sabha at its sitting held on the 23rd July, 1969, in the Coal Bearing Areas (Acquisition and Development) Amendment Bill, 1967 :

1. That at page 1, line 1,—
for "Eighteenth" substitute "Twentieth"

Clause 1

2. That at page 1, line 4,—
for "1967" substitute "1969"

(ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Wakf (Amendment) Bill, 1969, which has been passed by the Rajya Sabha at its sitting held on the 29th July, 1969."

(iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th July, 1969, agreed without any amendment to the Indian Railways (Amendment) Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 23rd July, 1969."

(iv) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Foreign Marriage Bill, 1969, which has been passed by the Rajya Sabha at its sitting held on the 29th July, 1969."

BILLS AS PASSED BY RAJYA SABHA

SECRETARY : Sir, I lay on the Table of the House the following Bills, as passed by Rajya Sabha :

(1) The Wakf (Amendment) Bill, 1969.

(2) The Foreign Marriage Bill, 1969.

ESTIMATES COMMITTEE

EIGHTYFIRST REPORT

SHRI THIRUMALA RAO (Kakinada) :
I beg to present the Eightyfirst Report of the

Estimates Committee on action taken by Government on the recommendations contained in the Thirty-eighth Report on the Ministry of Food, Agriculture, Community Development and Co-operation (Department of Agriculture)—Central Institute of Fisheries Technology, Ernakulam.

SHRI HEM BARUA (Mangaldai): May I draw your kind attention to a very relevant thing. Dr. Bharat Ram has resigned the chairmanship of the Indian Airlines and he has raised a very fine issue. The Speaker could not give him protection against certain attacks. The correspondence that transpired between the Minister and Dr. Bharat Ram should be placed on the Table of the House.

12.50 hrs.

STATEMENT RE. BANARAS HINDU
UNIVERSITY INQUIRY
COMMITTEE REPORT

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO): As the House is aware, the President, in this capacity as the Visitor of the Banaras Hindu University, appointed in December 1968 a Committee of Inquiry under the Chairmanship of Dr. P.B. Gajendragadkar to enquire into the state of unrest and agitation in the University and to make recommendations for remedying the situation. The Committee submitted its Report to the Visitor on the 12th July, 1969 and has suggested remedies of a far-reaching character.

The Committee has divided its recommendations in two categories. The first is directed to help to introduce on the University campus an atmosphere of normalcy so as to enable the University community to pursue its legitimate functions without disturbance and disruption, violence or threat of it. The other set of recommendations are of a long range character and envisage a comprehensive reform of the structure and functioning of the University with special reference to the maintenance of its all India character.

For immediate implementation, the recommendation made by the Committee is that the Act under which Banaras Hindu

University is at present administered should be amended. The present bodies, including the Standing Committee of the Academic Council, responsible for the administration of the University should be dissolved and appropriate steps taken to provide for a "nominated" Executive Council, a "nominated" Court, and a new Vice-Chancellor. The Committee had also stated that it was desirable that its recommendation should be implemented, if possible, before the University reopened after summer vacation. As these recommendations involved important and substantial changes, it was considered necessary to bring them before Parliament. It was decided that, in the meanwhile, an ordinance may be promulgated empowering the Visitor to postpone the date of reopening of the University to avoid any disturbance on the University campus while Parliament considered the necessary legislative measures for bringing about normalcy in the University. The said Ordinance was duly promulgated on 17th July, 1969 and the Visitor issued a Direction to the Vice-Chancellor on the 19th July to postpone the date of reopening of the University from the 28th July to the 1st September, 1969.

Government will be bringing before Parliament a Bill for the amendment of Banaras Hindu University Act during the current session, and I hope, with the cooperation of this Hon'ble House and the other House, it will be possible to put the legislation on the Statute Book fairly quickly. With your permission, Sir, I am laying on the Table of the House a copy of the Report of the Inquiry Committee in order that the Members of this House may be acquainted with the conclusions reached by the Committee and the remedies suggested by it. [Placed in Library. See No. LT—1476/69]

This will enable the House to appreciate the reasons why Government have decided to introduce a Bill for the amendment of the Banaras Hindu University Act.

I may add that the Vice-Chancellor of the University, while disagreeing with the findings of the Committee, has nevertheless decided to resign his post as Vice-Chancellor, as he does not want to stand in the way of bringing normalcy to the University. He is going on leave as from today and has asked that his resignation becomes effective